

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Competition Appeal (AT) No. 15 of 2018

IN THE MATTER OF:

**Federation of Gujrat State Chemists
and Druggists Association & Anr.**

...Appellants

Versus

Competition Commission of India & Ors.

...Respondents

Present:

For Appellant:

For Respondent:

WITH

Competition Appeal (AT) No. 35 of 2018

IN THE MATTER OF:

Chemists & Druggists Association of Baroda & Anr. ...Appellants

Versus

Reliance Agency & Ors.

...Respondents

Present:

For Appellant: Mr. Anshul Narayan, Advocate.

For Respondent:

Cont.....

ORDER

30.01.2020 These Appeals no more treated to be Part Heard / Tied-up matters. Post these Appeals 'For Hearing' on **18th February, 2020** before the appropriate Bench.

In the meantime, the Appellant is allowed to renew Fixed Deposit Receipt (FDR), if there is requirement of renewal of Fixed Deposit Receipt (FDR) and it will be renewed for another Six months.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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